

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 369 of 2020

IN THE MATTER OF:

M/s Manipal Media Network Ltd.

...Appellant

Versus

M/s Vishwakshara Media Pvt. Ltd.

...Respondent

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Mr. DP Chaturvedi, Advocate.

O R D E R
(Virtual Mode)

16.09.2020 On 25.08.2020, this Tribunal directed the Registry to trace the Reply-Affidavit of the Respondent/Corporate Debtor filed already and to keep on record. The same has been traced and available on record.

The Learned Counsel for the Appellant is granted further three weeks' time to file Rejoinder.

The Learned Counsel for the Appellant is directed to serve the copy of the Rejoinder to the Respondent, one week before the next date of hearing.

List the Appeal 'For Admission (After Notice) **on 08th October, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)